

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-1308/2018
MA-3901/2018**

New Delhi, this the 28th day of September, 2018

Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)

Kunal Kumar, aged 33 years,
s/o Sh. S.B. Mishra,
Working as Traffic Inspector (Planning)
In Northern Railway, Ferozepur,
R/o H.No. 407A, Double Storey Railway Colony,
Ferozepur Cantt. ...

Petitioner

(through Ms. Sonika for Sh. Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The General Manager (P),
Northern Railway, Baroda House, New Delhi.
3. Sh. Irshad Ahmed,
Through the General Manager (P)
Northern Railway, Baroda House, New Delhi. ...

Respondents

(through Sh. Satpal Singh)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

When this matter is taken up hearing, learned counsel for the applicant submits that the applicant would be satisfied if the OA is disposed of by directing the respondents to consider his case in terms of the proceedings dated 14.08.2018 enclosed to MA No. 3901/2018.

2. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the claim of the applicant in terms of the proceedings dated 14.08.2018 and if the said proceedings are applicable to the applicant, they may take a final view and pass appropriate orders within sixty days from the date of receipt of a certified copy of this order. Accordingly, the OA and MA stand disposed of. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/